

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
Iworld Digital Solutions Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Iworld Digital Solutions Private Limited
2.	Date of incorporation of corporate debtor	9 th January 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2014PTC263293
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 79, First Floor, Paschimi Marg, Vasant Vihar, South West Delhi, New Delhi, India-110057.
6.	Insolvency commencement date in respect of corporate debtor	9th May, 2025 (Order uploaded on NCLT website on 14.05.2025)
7.	Estimated date of closure of insolvency resolution process	5th November, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Nirbhaya Reg. No: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Email Id: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Email Id: cirp.iwdspl@gmail.com
11.	Last date for submission of claims	23rd May, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link; https://ibbi.gov.in/home/downloads Physical Address; same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-VI) has ordered the commencement of a corporate insolvency resolution process of the **IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED** on **09.05.2025**.

The creditors of **IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **23rd May, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.05.2025

Place: New Delhi

Sd/-

Anurag Nirbhaya

Interim Resolution Professional

In the matter of **Iworld Digital Solutions Private Limited**

Regn. No.: IBBI/IPA-001/IP-P00870/2017- 2018/11468

Regd. Address:-204, Sagar Plaza, Plot No. 19,

District Centre Laxmi Nagar, New Delhi-110092

Email Id: **anurag@canirbhaya.com, cirp.iwdspl@gmail.com**

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054
 Corporate Office: C-902, Lotus Park, Graham Frith Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, Ph.No.: +91 22 61796400, E-mail: contact@kifshousing.com
 Website: www.kifshousing.com CIN : U65922GJ2015PLC085079 RBI COR: DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Kifs Housing Finance Limited (KHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 6 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice/Date of NPA	Detail of Secured Assets:	Possession Notice Date / Type
1	1. Mr. Jyoti Yadav (Applicant) 2. Dharmendra Yadav (Co-Applicant) NPA: February 10, 2025	Demand Notice Date: March 04, 2025 O/s.: Rs.1061730/- Branch / LAN: Gorakhpur / 12942 LNHLGOR011827	Araz No 610 Mt Mouza Mohiuddinpur Tappa Uan, Parsagna Magahar Purab Tehsil, Khalilabad District Sant Kabir Nagar, Near, Kashiram Awas, Basti, Uttarpradesh, India 227275. Boundaries as Per Sale Deed: East- Land Of Seller, West- Proposed Road, North- Land Of Seller, South- Land Of Seller, Boundaries as per Site: East- Land Of Yadav Ji, West- 18 Kachcha Rasta, North- Niimani Vishwakma, South- Land Of Shahbuddin	Symbolic May 10, 2025
2	1. Manoj Kumar (Applicant) 2. Akanksha Mishra (Co-Applicant) NPA: January 10, 2025	Demand Notice Date: March 04, 2025 O/s.: Rs.819336/- Branch / LAN: Kanpur / 16625 LNHEKAN012857	Araz No Ghata Shankhya 848, Shahi Ghatampur Kanpur Nagar, Shiv Ji Ka Mandir, Kanpur, Uttar Pradesh, India, 202026. Boundaries as Per Sale Deed: East- Plot Of Ramchandra And Staya Narayan And Other, West- Khadnja Marg, North- H/o Harish Chandra Nigam, South- Remaining Part Of Plot, Boundaries As Per Site: East- Vacant Plot Of Other, West- 15 Ft Wide Road, North- H/O Harish Chandra Nigam, South- Plot Of Fateh Bhadur Singh	Symbolic May 10, 2025

SATUTORY NOTICE TO BORROWERS/GUARANTOS
 Borrower(s)/Guarantor(s) are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.
 Date : 15.05.2025 | Place : UTTAR PRADESH | Sd/- Authorised Officer, KIFS Housing Finance Ltd.

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054 Corporate Office: C-902, Lotus Park, Graham Frith Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, Ph. No.: +91 22 61796400
 E-mail: contact@kifshousing.com | Website: www.kifshousing.com | CIN: U65922GJ2015PLC085079 RBI COR: DOR-00145

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through KIFS HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Asset Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Branch/ Application No./LRN	Name of Borrower / Co-Borrower/Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Detail of Secured Assets:
1	CHANDI GARH / 1834 / LNHECHN 008955	1) Gullu Gullu (Applicant) 2) Mukta (Co-Applicant) NPA: April 10, 2025	Demand Notice Date: May 09, 2025 O/s.: Rs. 824099/-	Wo. No 06 Rakha Kurai Teh. Kharar Distt Mohali, Ropar, Punjab, India, 140103 As Per Sale Deed: East : Road 27, West : Plot Of Bhagwan Dass 27, North : Plot Noni ram 20, South : Ho Lal Ram 27 As per Site: East: Road 27, West: Others Property 27, North : Plot Of Noni Ram 20, South : House Of Lal Ram 20

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice received to above to avoid further action under the SARFAESI Act.
 Date : 15.05.2025 | Place : PUNJAB | Sd/- Authorised Officer, KIFS Housing Finance Ltd.

KINETIC ENGINEERING LIMITED
 Regd. Office: D-1 Block, Plot No. 18/2, M.I.D.C, Chinchwad, Pune - 411 019
 Ph.: 91-20-66142078 | Email: kelinvestors@kineticindia.com
 Website: www.kineticindia.com | CIN : L35912MH1970PLC014819

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED ENDED 31 MARCH 2025

Sr. No.	Particulars	(Rs in Lakhs)	
		Year Ended March 31, 2025 (Audited)	Year Ended March 31, 2024 (Audited)
1	Total Revenue from operations	14,246	14,393
2	Net Profit / (Loss) (before tax, Exceptional and/or Extraordinary Items)	623	515
3	Net Profit / (Loss) before tax (after Exceptional and/or Extraordinary items)	623	515
4	Net Profit / (Loss) after tax (after Exceptional and/or Extraordinary items)	623	515
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	604	495
6	Equity Share Capital	2,341	2,216
7	Other Equity	7,969	3,763
8	Earnings Per Share (Face value of Rs 10 each) Basic EPS (not annualised) (in Rs.)	2.89	2.35
9	Earnings Per Share (Face value of Rs 10 each) Diluted EPS (not annualised) (in Rs.)	2.86	2.35

KEY STANDALONE FINANCIAL INFORMATION :

Sr. No.	Particulars	Quarter Ended	Quarter Ended	Quarter Ended	Year Ended	Year Ended
		March 31 2025 (Audited)	Dec. 31 2024 (Unaudited)	March 31 2024 (Audited)	Year Ended March 31 2025 (Audited)	Year Ended March 31 2024 (Audited)
1	Total Income from Operations	3854	2890	4070	14246	14393
2	Profit / (Loss) before Tax	82	327	97	673	537
3	Profit / (Loss) after Tax	82	327	97	673	537
4	Total Comprehensive Income (after tax)	63	327	76	654	517

Notes: The above is an extract of the detailed format of Results for quarter and year ended March 31, 2025 which have been reviewed by the Audit committee and approved by the Board of Directors and filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of audited financial results for the quarter and year ended on March 31, 2025 are available on the stock exchange website at www.bseindia.com and also on Company's website at www.kineticindia.com.

For and on behalf of the Board of Directors For Kinetic Engineering Limited
 Sd/- Ajinkya Arun Firodia (Vice Chairman & Managing Director)
 DIN: 00332204
 Date : 13.05.2025
 Place : Pune

CAN FIN HOMES LTD.
 CIN - L85110KA1987PLC008699
 1ST FLOOR, SCO 2, SECTOR 9, HUDA MARKET, KARNAL, HARYANA-132001, TEL. : 0184-2231555, 7625079210
 Email : karnal@canfinhomes.com

**APPENDIX- IV-A [See proviso to rule 8 (6)]
 Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Karnal Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 18.06.2025, for recovery of Rs. 22,25,437/- (Rupees Twenty Two Lakh Twenty Five thousand Four Hundred Thirty Seven Only) due to Can Fin Homes Ltd. from Mr. Sunil Kumar s/o Mr. Hari Chand Verma & Mrs. Priyanka Rani w/o Mr. Sunil Kumar (Borrowers) and Mr. Ashok Kumar s/o Mr. Kedarnath (Guarantors), as on 14.05.2025, together with further interest and other charges thereon. The reserve price will be Rs. 22,00,000/- (Rupees Twenty Two Lakh Only) and the earnest money deposit will be Rs. 2,20,000/- (Rupees Two Lakh Twenty Thousand Only)

Description of the immovable property
 All Parts and parcel of Land situated at Property Id 105C28U106 measuring 50 sq Yards, Kheawat No 1217, Khatoni Number 1859, Khasra No. 11267/1625/2min(8-16) as per Jamabandi year 2014-15, Gali No. 13, Shiv Colony, Karnal, Haryana-132001
 Boundaries: North by :- 22.5ft, Rasta, East by :- 20ft, House of Kanshi Ram West by :- 20ft, Part of Plot, South by :- 22.5ft, House of Rajpal

Known Encumbrances: Nil
 The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (https://www.canfinhomes.com/SearchAuction.aspx).
 Link for participating in e-auction : www.bankeauctionwizard.com
 Date: 14.05.2025 Place : Karnal | Sd/- Authorised Officer Can Fin Homes Ltd.

3i Infotech Limited
 (CIN: L67120MH1993PLC074411)
 Regd. office: Tower # 5, International Park, Vashi Station Complex, Navi Mumbai 400703, Maharashtra, India.
 Email: investors@3iinfotech.com | Website: www.3iinfotech.com | Tel No.: 022-7123 8000

Extract of Audited Consolidated Financial Results for the quarter ended 31 March 2025

Sr. No.	PARTICULARS	(₹ in Lakhs)		
		Quarter Ended 31-03-2025 (Audited)	Quarter Ended 31-03-2024 (Audited)	Year Ended 31-03-2025 (Audited)
1	Revenue from operations	18,700	19,704	72,576
2	Net Profit / (Loss) excluding Exceptional Income & including Discontinued Operations for the period (including additional charge of interest (notional) required under Ind AS 109 on fair valuation of preference shares and before Tax)	629	(4,712)	1,161
3	Net Profit / (Loss) for the period including Exceptional Income & Discontinued Operations (after considering additional charge of interest (notional) required under Ind AS 109 on fair valuation of preference shares and before Tax)	629	(9,896)	1,161
4	Net Profit / (Loss) for the period (including Exceptional Income & Discontinued Operations) after tax	2,690	(9,993)	2,535
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period after tax and Other Comprehensive Income after tax]	2,450	(10,208)	1,200
6	Paid up Equity Share Capital	16,963	16,923	16,963
7	Basic Earnings Per Share (of Rs 10/- each)	1.59	(5.92)	1.50
	Diluted Earnings Per Share (of Rs 10/- each)	1.58	(5.92)	1.49

Extract of Audited Consolidated Financial Results for the quarter ended 31 March 2025

Sr. No.	PARTICULARS	(₹ in Lakhs)		
		Quarter Ended 31-03-2025 (Audited)	Quarter Ended 31-03-2024 (Audited)	Year Ended 31-03-2025 (Audited)
1	Revenue from operations	9,970	9,183	36,462
2	Net Profit / (Loss) for the period including Exceptional Income & Discontinued Operations (after considering additional charge of interest (notional) required under Ind AS 109 on fair valuation of preference shares and before Tax)	2,909	(4,564)	4,725
3	Net Profit / (Loss) for the period (including Exceptional Income & Discontinued Operations) after tax	4,449	(4,564)	6,265

Note:
 The above is an extract of the detailed format of Standalone and Consolidated Financial Results for the quarter ended on March 31, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated Financial Results is available on the Stock Exchange websites (www.nseindia.com / www.bseindia.com) and the Company's website (www.3iinfotech.com). The same can be accessed by scanning the QR Code provided herein.

By order of the Board for 3i Infotech Limited
 Sd/- CA Uttam Prakash Agarwal
 Chairman & Independent Director
 Place : Navi Mumbai
 Date : May 14, 2025

MANALI PETROCHEMICALS Manali Petrochemicals Limited
 Regd. Office: "SPIC House", No. 88, Mount Road, Guindy, Chennai - 600 032.
 CIN: L24294TN1986PLC013087
 Website: www.manalipetro.com
 Telephone: 044 - 2235 1098
 E-mail: companysecretary@manalipetro.com

EXTRACT FROM THE STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31.03.2025

Particulars	(₹ in Lakh)			
	Consolidated			
	Quarter ended 31.03.2025	Quarter ended 31.03.2024	Year ended 31.03.2025	Year ended 31.03.2024
Audited				
Total Income	23,834	26,263	92,163	1,06,151
Net Profit for the period (before Tax, Exceptional and Extraordinary Items)	1,915	1,354	4,526	3,889
Net Profit for the period before Tax (after Exceptional and Extraordinary Items)	1,594	800	4,205	3,335
Net Profit for the period after Tax (after Exceptional and Extraordinary Items)	1,081	130	2,931	1,921
Total Comprehensive Income for the period [Comprising Profit for the period (after Tax) and Other Comprehensive Income (after Tax)]	1,474	296	4,566	3,025
Equity Share Capital (Face value of ₹ 5/- each)	8,603	8,603	8,603	8,603
Other Equity excluding Revaluation Reserves as at 31st March			1,00,842	97,567
Earnings Per Share (EPS) ₹ 5/- each (Basic and Diluted) (Not annualised)	0.63	0.31	1.70	1.12

Note:
 1. Additional information on Standalone Financial Results pursuant to proviso to Reg. 47 (1) (b):

Particulars	Quarter ended		Year ended	
	31.03.2025	31.03.2024	31.03.2025	31.03.2024
Audited				
Total Income	17,313	19,884	66,927	82,206
Profit Before Tax	535	141	(977)	(758)
Profit After Tax	308	(203)	(874)	(925)
Total Comprehensive Income	309	(206)	(887)	(947)

2. The Board of Directors has recommended a dividend of ₹ 0.50 (10%) per share on 17,19,99,229 equity shares of ₹ 5/- each for the financial year 2024-25, subject to approval of Members at the Annual General Meeting.
 3. The figures for quarter ended 31st March are the balancing figures between audited annual figures in respect of the full financial year and the published year-to-date figures up to the third quarter of the previous financial year.
 4. The above is an extract of the detailed format of quarterly / yearly results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Yearly Financial Results is available in the website of the Company www.manalipetro.com and the websites of the Stock Exchanges.
NSE URL - https://www.nseindia.com/get-quotes/equity?symbol=MANALIPETC
BSE URL - https://www.bseindia.com/stock-share-price/manali-petrochemical-ltd/manalipet/500268/

By order of the Board For Manali Petrochemicals Limited
 R Chandrasekar
 Managing Director & CEO - MPL Group
 DIN: 06374821
 Place : Chennai
 Date : May 13, 2025

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Iworld Digital Solutions Private Limited
2. Date of incorporation of corporate debtor	9th January 2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2014PTC263293
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office/Address as per the MCA Records: 79, First Floor, Paschim Marg, Vasant Vihar, South West Delhi, New Delhi, India-110057.
6. Insolvency commencement date in respect of corporate debtor	9th May, 2025 (Order uploaded on NCLT website on 14.05.2025)
7. Estimated date of closure of insolvency resolution process	5th November, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Nirbhaya Reg. No: IBB/I/PA-001/IP-P00870/2017-2018/11468
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi-110092 Email Id: anurag@canirbhaya.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi-110092 Email Id: cirp.iwdspl@gmail.com
11. Last date for submission of claims	23rd May, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Form names for each class)	NA.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://bbi.gov.in/home/downloads Physical Address: same as above in point No. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-VI) has ordered the commencement of a corporate insolvency resolution process of the IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED on 09.05.2025.
 The creditors of IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23rd May, 2025 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Anurag Nirbhaya
 Interim Resolution Professional
 In the matter of Iworld Digital Solutions Private Limited
 Regn. No.: IBB/I/PA-001/IP-P00870/2017-2018/11468
 Regd. Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092
 Email Id: anurag@canirbhaya.com, cirp.iwdspl@gmail.com
 Date: 15.05.2025
 Place: New Delhi

EXTRACT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2025

Sr. No.	Particulars	Standalone (₹ in Crores)			Consolidated (₹ in Crores)		
		Quarter Ending 31-03-2025	Quarter Ending 31-03-2024	Year Ended 31-03-2025	Quarter Ending 31-03-2025	Quarter Ending 31-03-2024	Year Ended 31-03-2025
		Audited	Audited	Audited	Audited	Audited	Audited
1	Total Income from Operations	1,412.47	1,391.68	5,113.33	1,752.89	1,660.02	6,349.13
2	Net Profit / (Loss) for the period (before tax and Exceptional items)	141.87	158.10	559.04	158.40	182.73	615.49
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	162.77	158.10	579.94	179.30	198.33	651.68
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	121.13	116.62	431.93	126.56	146.81	475.82
5	Total comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	120.66	116.73	428.86	125.46	145.49	471.73
6	Paid-up equity share capital (Face value of ₹ 2 each)	29.04	28.99	29.04	28.99	28.99	29.04
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet	-	-	2,946.59	-	-	3,057.46
8	Basic EPS (₹) (Face value of ₹ 2 each) [not annualized]	8.35	8.12	29.77	9.03	10.25	33.71
9	Diluted EPS (₹) (Face value of ₹ 2 each) [not annualized]	8.33	8.09	29.71	9.01	10.24	33.60



Kirloskar Oil Engines Limited
 A Kirloskar Group Company
 Registered Office: Laxmanrao Kirloskar Road, Khadki, Pune - 411 003
 CIN: L29100PN2009PLC133351
 Place : Pune
 Date : 14th May 2025
 Email: investors@kirloskar.com
 Website: www.kirloskaroilengines.com
 "Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by Kirloskar Proprietary Ltd. and Kirloskar Oil Engines Ltd. is the Permitted User"
 For Kirloskar Oil Engines Limited
 Sd/- Gauri Kirloskar
 Managing Director
 DIN: 03366274

